

C. A. T. Bench, JAIPUR

Date of Order

Orders

3.2.93.

Mr. N. K. Mishra - Counsel for petitioner.

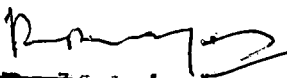
Heard the learned Counsel for the petitioner. The applicant has filed an M.P. for condonation of delay. It is a case in which the case was fixed on 8.10.92 and the learned Counsel submits that he could not come on the day as he was busy in the High Court. The case was adjourned by the Tribunal ^{to} 11.11.93. On this date the Counsel for the petitioner was not present. The learned Counsel for the petitioner submits that he has filed an application for condonation of delay on 5.1.93. The learned Counsel could not convince us the cause of delay in filing the M.P. for condonation of delay. He further submitted that it was due to vacation. If it is so, it was obligatory on the part of him to file the same on the opening day as the vacation ended on 28th December 92. Thus there was a delay from 11.12.92 to 4.1.93. The reason has not been explained satisfactorily. However in the interest of justice we restore the case in its original position on the condition that the applicant should pay Rs.500/- as cost within a fortnight period. In case the cost is not paid or deposited within the above period the order of restoration shall ~~and shall~~ ^{be} automatic. If the cost is paid or deposited the O.A. may be listed for admission on 19.3.93.

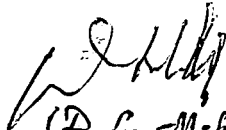
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2 on vide 1121 to 1122

Date 12-2-93

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11/2/93


(B. B. Mahajan)
Member (Adm.)


(D. L. Mehta)
Vice-Chairman